

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date:12.9.2022

**Misc. Application No.995 of 2022
And
Misc. Application No.996 of 2022
And
Appeal No.561 of 2022**

Mrs. Sheetal Kadam ...Appellant
D/o. Kashiram Kadam

Versus

Securities and Exchange Board of India ...Respondent

Mr. Vyom Shah, Advocate with Mr. Mihir Mody, Mr. Arnav Misra and Mr. Mayur Jaisingh, Advocates i/b. K Ashar & Co. for the Respondent.

Order:

1. There is a delay of 1304 days in the filing of the appeal. An application for condonation of delay has been filed accordingly.
2. Let the respondent file a reply indicating as to whether the summonses were duly served upon the

appellant. List on 12th October, 2022. In the meanwhile, the appellant will ensure that the pagination of the paper book and the memo of appeal are correctly coordinated with the procedure followed by this Tribunal.

3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M.T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

12.9.2022
RHN